

Vizhinjam Fishing Harbour

3499. SHRI V.S. VIJAYARAGHAVAN :
SHRI A. CHARLES :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Kerala Government has submitted any revised estimate in respect of the Vizhinjam Fishing Harbour in Kerala;

(b) if so, the details thereof;

(c) the action taken by the Government thereon;

(d) whether any Central assistance for this project has been released so far; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). Yes, Sir. The Government of India have received a revised cost estimate amounting to Rs. 1583.00 lakhs for the Vizhinjam Fishing Harbour Stage II and III recently, in November, 1995. The original cost estimate of Phase-I sanctioned in 1968 was Rs. 173.00 lakhs and Phase-II and III sanctioned in February 1987 was Rs. 704.00 lakhs.

(d) and (e). Yes, Sir. The Government of India have released 50% share, amounting to Rs. 352.00 lakhs, of the sanctioned cost estimate of Rs. 704.00 lakhs.

[Translation]

Fund Collected under Sugar Development Fund

3500. SHRI NAWAL KISHORE RAI :
SHRI K.T. VANDAYAR :

Will the Minister of FOOD be pleased to state :

(a) the amount collected under the Sugar Development Fund during the crushing season 1994-95, till date, State-wise;

(b) the amount allotted to cane growers from this fund during the said period;

(c) the rates of interest at which the amount is lent; and

(d) the amount recovered during the above period in instalments for the loan amount given from this fund during the last three years, year-wise, State-wise?

THE MINISTER OF FOOD (SHR AJIT SINGH) : (a) The account of collection of Sugar Cess are maintained on financial year basis and not on crushing season basis. During the financial year 1994-95, a total sum of Rs. 143.64 crores was collected from various Sugar Factories on account of the aforesaid cess. The break-up of cess collected during the financial year 1994-95 is given in the Statement attached.

(b) to (d). Sugar Development Fund Act provides for making loans to sugar factories for undertaking of schemes for development of sugarcane in the areas in which the sugar factories are situated and not to cane growers directly. Hence question of allotting any amount to cane growers from Sugar Development Fund during the crushing season 1994-95 does not arise.

STATEMENT

*The Collection of Cess on Sugar during the
Financial Year 1994-95*

	(Amount in Rupees)
1. Maharashtra	42,69,15,017
2. Karnataka	11,63,57,433
3. Gujarat	12,89,21,639
4. Uttar Pradesh	39,43,09,054
5. Tamil Nadu	15,30,61,537
6. Andhra Pradesh	9,71,01,341
7. Goa	16,98,052
8. New Delhi	4,54,92,735
9. Madhya Pradesh	53,73,200
10. Rajasthan	15,00,600
11. Bihar	2,46,20,325
12. Meghalaya	4,05,288
13. Orissa	26,03,400
14. West Bengal	5,44,400
15. Chandigarh	3,69,61,550
16. Kerala	5,70,800
	1,43,64,36,371

[English]

Ministry of Food

3501. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FOOD be pleased to state :

(a) the number of complaints reported against the officials of 'A' and 'B' categories of the Ministry of Food and its attached offices during the year 1994-95 and 1995 till date;

(b) the number of cases registered;

(c) the number of cases out of them referred to Central Bureau of Investigation and the action taken thereon;

(d) whether some officials are trying to hush up the cases by delaying the process; and

(e) if so, the details thereof?